

proposed to surrender them to the Surplus Cell of the Ministry of Home Affairs, who will arrange for their deployment elsewhere.

(c) The 58 surplus Assistants have been officiating as Assistants for the last 3—11 years. They have been in continuous Government service as L.D.Cs/U.D.Cs, for more than twenty years.

(d) The causes leading to the declaration of the staff as surplus are the reorganisation of the D.G.S.&D, as a result of the recommendations of the Organisation and Methods Unit of the D.G.S.&D. and the report of the Study Team on the D.G.S.&D. presided over by Shri A. N. Vidyalkar, Member of Parliament, and the non-availability of adequate number of regular vacancies to absorb the surplus Assistants in the Ministry and its Attached Offices.

12.05 hrs.

STATEMENT RE: USE OF FOREIGN FUNDS IN THE RECENT GENERAL ELECTIONS

**Mr. Speaker:** There is a calling attention notice next. It has also about 20 names. This is about the CIA activities.....

**Shri Jyotirmoy Basu (Diamond Harbour):** I had sent a notice yesterday. But my name is not there.

**Mr. Speaker:** Yes. There are about 20 names printed here. In addition to that, I have received 30, making in all 50. Therefore, my suggestion is: let us have a one hour discussion on this, if you all agree.

**Shri M. R. Masani (Rajkot):** That is a very good idea.

**Shri Hem Barua (Mangaldai):** Let it be a two-hour discussion.

**Mr. Speaker:** The Minister will make his statement. In the evening we will have a one-hour discussion.

**Shri Hem Barua:** Two hours.

**Mr. Speaker:** When we say one hour, has it concluded on time? It has always gone beyond to 1 hour 10 minutes and so on.

**Shri S. Kandappan (Mettur):** You called me. I had written a letter to you.....

**Mr. Speaker:** I receive dozens of letters every day. He cannot raise it just now.

**Shri S. Kandappan:** With regard to the matter, you have referred to just now....

**Mr. Speaker:** We will discuss it in my chamber.

**Shri S. Kandappan:** You have already discussed with me and also with the Secretary.

**Mr. Speaker:** I sent for him and discussed with him. Not only I discussed with you, I called the Secretary also. I made that mistake, therefore you want to raise it here.

**Shri S. Kandappan:** This is a very serious thing, (Interruptions).

**Mr. Speaker:** He cannot raise it here just now. It is to the principle I am objecting.

**Shri S. Kandappan:** You just now said the Government is seized of the matter. Is that not a fact?

**Mr. Speaker:** I do not know, I am not hearing you at all. The Home Minister.

**Shri S. Kandappan:** On a point of order, I insist on raising a point of order.

**Mr. Speaker:** Not in the middle. After the statement. (Interruptions).

**The Minister of Home Affairs (Shri Y. B. Chavan):** I had earlier informed the House that....

**Shri Surendranath Dwivedy** (Kendrapara): He goes on reading, we cannot hear it.

**Mr. Speaker:** How can I help it.

**Shri S. Kandappan:** You do not allow me to raise a point of order.

**Mr. Speaker:** No point of order when the statement is being made.

**Shri Y. B. Chavan:** Sir, I had earlier informed the House that the Intelligence Bureau had been asked to make inquiries into the use of foreign funds in the recent elections and for other purposes. A report has recently been received from the I.B. and is being examined carefully. The Government will take some time to formulate their conclusions on the report and to decide whether any further inquiries are necessary. The reported publication in the *New York Times* which has been quoted in some Indian newspapers of 14th June is not based on the Intelligence Bureau's report and what have been described as the Bureau's findings are only conjectures.

**Mr. Speaker:** I think when it is a one hour discussion, you can make speeches also. Now you can put only questions. And the hon. Minister will be able to reply. Therefore, let us have it from 5 to 6 P.M.

**Shri Vasudevan Nair** (Peermade): There should be some material from the Government. Otherwise, what discussion can there be here?

**Shri Surendranath Dwivedy:** He says this is mere conjecture and is not based on the report that he has received. He has received a preliminary report. May I know whether he will be able to place the preliminary report either today or tomorrow on the Table of the House, so that we can have a full discussion. Otherwise, this one hour discussion will have no meaning, because he says it is conjecture, he has contradicted it, and there is no information on the basis of which we can discuss this matter.

**Mr. Speaker** So, if you want, you can have it two days later.

**Shri Y. B. Chavan:** I will not be able to place this report on the Table of the House.

**श्री मधु लिमये (मुंगेर) :** मैं समझ रहा हूँ कि वह पूरी रिपोर्ट सदन के सामने रखने की स्थिति में नहीं है। लेकिन जैसा होता रहा है, रपट का सारांश, संक्षिप्त रपट हमारी जानकारी के लिये सदन के सामने वह जरूर रखें।

**Shri Y. B. Chavan:** After the study is completed and broad conclusions are arrived at, certainly I would like to share them with the House.

**Shri Surendranath Dwivedy:** That is what you have promised.

**Shri Y. B. Chavan:** Unless I complete my study and reach broad conclusions....

**श्री मधु लिमये :** आपकी राय के बारे में हम नहीं कह रहे हैं। रिपोर्ट के निष्कर्ष को हमारी जानकारी के लिये रखिये।

**Shri Y. B. Chavan:** The report of the IB is of such a nature that their conclusions by themselves cannot be placed on the Table of the House, because normally they are not based on certain evidence etc. So, when the Government, Home Ministry, studies the matter and Government itself comes to some broad conclusions, those broad conclusions I will be prepared to share with the House.

**श्री मधु लिमये :** अध्यक्ष महोदय यह तय नहीं हुआ था कि इन के निष्कर्ष सदन के सामने आयेंगे, तय यह हुआ था कि जांच की जो रपट होगी, पूरी तरह रपट चाहे न हो, लेकिन उस का सारांश आ जाय। जो चीज आप रखना चाहते हैं, वह तो आपकी राय होगी, उस से हमें क्या मतलब है।

**Shri Hem Barna:** On a point of order. May I submit that the hon. Home Minister has just now said that the report appearing in the *New York Times* is based on conjecture, it is not based on the report of the Intelligence Bureau which is in the custody of the Home Minister now. The comments of the *New York Times* have maligned certain political parties. Therefore, my submission is that the Government or the Home Minister should lay the entire report on the Table of the House, if not the entire report, the summary of the report so that a fruitful discussion might take place. Or else on what basis are we going to discuss this matter? We have already said that we are going to discuss it for an hour. What would be the basis of the discussion? What material is there for discussion?

**Mr. Speaker:** Everybody says that the allegations are there. The material must be there. Otherwise, how are they making the allegations. If people are making allegations, there must be some material with hon. Members. I do not know where they are getting it. If they are getting that material, it should be placed before the Home Minister and he will give the material available with him. All the parties have been tarnished . . .

श्री मधु विजये : सब नहीं, घट्यस्य महोदय । संयुक्त सोशलिस्ट पार्टी का नाम कहीं भी नहीं है ।

**Shri Hem Barna:** Members of Parliament are not policemen. They cannot collect material and help the Home Minister.

**Shri H. N. Mukerjee** (Calcutta—North-East): Sir, I cannot understand on what basis we shall have the discussion. None of us fight shy of the discussion; the representatives of the different political parties are ready and willing at any point of time to show that they never accept money from any source which can be

called tainted. In the absence of any particular report which the Government can place before the House, it is so difficult; we can only discuss things in a vacuum and repeat what we all believed to be true. If there are allegations, naturally they have to be contested and countered with reference to the objective fact of the situation. In the absence of anything is there any point in spending one hour of parliamentary time . . . (Interruptions.)

**Mr. Speaker:** Let the House discuss it. In the call attention notice there are 20 names printed. There are another thirty names which were not printed because they came a few minutes later, say, at 10.30 or 10.40 and so on. If all these sixty people are to put questions, how long will it take? Does it solve the problem? Therefore, instead of all the 60 people putting questions, let three or four on this side and let three or four on that side speak. Congressmen are equally interested. It may be CIA funds or Russian funds or some other funds. Two or three out of the sixty Members can speak and at least clear the honour of this country. It is not as if only one party is interested in this. So, all of us should proudly say, whether it is CIA money or Russian money, we are not interested in it at all. To that extent, we can say. We shall take this up at 5 O' clock.

**Shri Surendranath Dwivedy:** Discussion for one hour?

**Shri M. E. Masani:** Now it is settled.

**Shri Surendranath Dwivedy:** The pertinent question is about the investigation report. We want your guidance in this matter. Everybody is exercised over this matter and this question was raised in this House. If I remember aright, the Home Minister assured this House that he would investigate this matter and place on the Table of the House the report of investigation.

**Shri Y. B. Chavan:** No, Sir.

**Shri Surendranath Dwivedy:** It will be difficult if Government comes out with conclusions on the basis of the report. Then it becomes a different thing altogether.

**Mr. Speaker:** You have made the suggestion now. You can make that suggestion in the debate also. Papers to be laid.

12.48 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT ON THE WORKING OF THE DEPOSIT INSURANCE CORPORATION FOR 1966 AND NOTIFICATIONS UNDER CUSTOMS ACT, ETC.

**The Minister of State in the Ministry of Finance (Shri K. C. Pant):** Sir, I beg to lay on the Table:—

(1) A copy of the Annual Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1966, along with the audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961. [Placed in Library, see No. LT-645/67].

(2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 782 published in Gazette of India dated the 26th May, 1967. [Placed in Library, see No. LT-646/67].
- (ii) G.S.R. 783 published in Gazette of India dated the 26th May, 1967. [Placed in Library, see No. LT-647/67].
- (iii) G.S.R. 784 published in Gazette of India dated the 26th May, 1967. [Placed in Library, see No. LT-648/67].
- (iv) G.S.R. 785 published in Gazette of India dated the 26th May, 1967. [Placed in Library, see No. LT-649/67].
- (v) G.S.R. 786 published in Gazette of India dated the

26th May, 1967. [Placed in Library, see No. LT-650/67].

- (vi) G.S.R. 787 published in Gazette of India dated the 26th May, 1967. [Placed in Library, see No. LT-651/67].
  - (vii) G.S.R. 829 published in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-652/67].
  - (viii) G.S.R. 830 published in Gazette of India dated the 3rd June, 1967 [Placed in Library, see No. LT-653/67].
  - (ix) G.S.R. 833 published in Gazette of India dated the 3rd June, 1967 [Placed in Library, see No. LT-654/67].
  - (x) G.S.R. 834 published in Gazette of India dated the 3rd June, 1967 [Placed in Library, see No. LT-655/67].
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1934:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) thirty-second Amendment Rules, 1967, published in Notification No. G.S.R. 831 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-656/67].
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) thirty-third Amendment Rules, 1967, published in Notification No. G.S.R. 832 in Gazette of India dated the 3rd June, 1967. [Placed in Library, see No. LT-657/67].
  - (iii) The Customs and Central Excise Duties Export Draw-back (General) thirty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 835 in Gazette of India